

(2)

In the Central Administrative Tribunal, Jaipur Bench,

J A I P U R.

O.A. No. 25/94

Date of decision: 17.1.94

J.P. GUPTA

: Applicant.

VERSUS

UNION OF INDIA & ORS

: Respondents.

Applicant present in person.

CORAM:

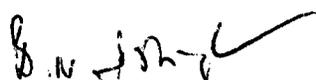
Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the petitioner in person. We have perused the Memorandum dated 10.1.94. Earlier, on similar grounds, the applicant was asked to explain vide Annexure-2 why departmental proceedings should not be initiated against him. After considering the submissions made in the explanation, this Memorandum and the statement of imputations of misconduct or misbehaviour in support of Articles of Charge framed against the applicant. The applicant should submit the reply to the Disciplinary Authority.

2. At this stage, we would not like to interfere and the O.A. is dismissed accordingly, with no order as to costs.

  
( B.N. DHOUNDIYAL )  
Administrative Member

  
( D.L. MEHTA )  
Vice-Chairman